

(J.H.C. Sch. 1-7)

From:

Nikesh Kumar Sinha
Registrar (Administration),
High Court of Jharkhand,
Ranchi.

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File No. XXII(6)/1/2021-22/ Apptt.

Letter No. _____/Apptt.

Dated: _____

To

1. Mr. Arun Kumar Dubey, Judicial Magistrate, Madhupur (Deoghar).
2. Mr. Alok Kumar, Addl. Civil Judge (Jr Div.)-cum-J.M., Jamshedpur.
3. Mr. Abhishek Srivastava, S.D.J.M., Dhanbad.
4. Mr. Narendra Kumar, Civil Judge (Jr Div.)-cum-J.M., Jamshedpur.
5. Miss Mosrat Ziya Tara, Addl. Civil Judge, (Jr Div.)-cum-J.M., Dhanbad.
6. Mr. Manoj Kumar Indwar, J.M.-cum-P.M.(J.J.Board), Dhanbad.
7. Mr. Anil Kumar III, S.D.J.M., Bokaro.
8. Mr. Shera Samson Tirkey, Addl. Civil Judge (Jr Div.)-cum-J.M.-cum-Judge I/c, Dhanbad.
9. Mr. Sharat Nishikant Kujur, Civil Judge (Jr Div.)-cum- P.M.(J.J.Board), Garhwa.
10. Mr. Milan Kumar, S.D.J.M.-cum- Addl. Civil Judge (Jr Div.), Porahat (Chaibasa).
11. Miss Ritu Kujur, Addl. Civil Judge, (Jr Div.)-cum-J.M., Daltonganj.
12. Miss Veena Kumari, Addl. Civil Judge (Jr Div.)-cum-J.M., Garhwa.
13. Mr. Gautam Kumar, S.D.J.M.-cum-Civil Judge (Jr Div.)-cum-P.M. (J.J.Board), Ramgarh.
14. Mr. Manish Manikant Pradhan, Judge I/c-cum-J.M., Deoghar.
15. Mr. Praveen Oraon, Addl. Civil Judge, (Jr Div.)-cum-J.M., Ranchi.
16. Mr. Ravi Choudhary, J.M.-cum-Judge I/c, Garhwa.
17. Mr. Nirbhay Prakash, Civil Judge, (Jr Div.)-cum-J.M., Dhanbad.
18. Miss Nirmala Barla, S.D.J.M.-cum-Civil Judge (Jr Div.), Gumla.
19. Mr. Ashok Kumar No. IV, Addl. Civil Judge (Jr Div.)-cum-J.M.-cum-Judge I/c, Ranchi.
20. Miss Anamika Kisku, Addl. Civil Judge (Jr Div.)-cum-J.M.-cum-Spl. Judge, Elected MP/MLA, Ranchi.
21. Mr. Remi Praphul Baa, S.D.J.M., Hazaribagh.
22. Miss Anju Kumari Minz, Civil Judge (Jr Div.), Ranchi.
23. Miss Santoshini Murmu, Addl. Civil Judge (Jr Div.)-cum-J.M.-cum-Special Judge, Elected MP/MLA, Dhanbad.
24. Mr. Krishna Lohra, Addl. Civil Judge (Jr Div.)-cum-J.M., Garhwa.
25. Miss Seema Kumari Minz, J.M.-cum-P.M. (J.J.Board), Giridih.
26. Miss Mariam Hemrom, Addl. Civil Judge (Jr Div.)-cum-J.M.-cum-Special Judge, Elected MP/MLA, Hazaribagh.
27. Mr. Bhupesh Chandra Samad, Civil Judge (Jr Div.)-cum-J.M.-cum-P.M. (J.J. Board), Bokaro.
28. Mr. Surendra Bedia, S.D.J.M. Godda.
29. Mr. Vishal Majhee, Civil Judge (Jr Div.)-cum-J.M., Dhanbad.
30. Miss Shruti Soren, Addl. Civil Judge (Jr Div.)-cum-J.M., Giridih.
31. Mr. Walter Bhengra, J.M.-cum-Judge I/c, Godda.
32. Mr. Bankim Chandra Chatterjee, S.D.J.M., Jamshedpur.
33. Mr. Deepak Kumar Sahu, S.D.J.M.-cum-Judge I/c, Bermo at Tenughat (Bokaro).
34. Mr. Rishi Kumar, Addl. Civil Judge (Jr Div.)-cum-J.M., Chaibasa.
35. Mr. Tausif Meraz, S.D.J.M.-cum-Civil Judge (Jr Div.)-cum-Judge I/c-cum-P.M. (J.J.Board), Chaibasa.
36. Mr. Amikar Parwar, Railway Judicial Magistrate, Porahat (Chaibasa).
37. Mr. Mukti Bhagat, J.M.-cum-P.M. (J.J.Board), Chatra.
38. Mr. Adnan Aqueeb, S.D.J.M.-cum-Civil Judge (Jr Div.), Chatra.
39. Mr. Amit Gupta, S.D.J.M.-cum- Judge I/c, Daltonganj.
40. Mr. Satish Kumar Munda, Civil Judge (Jr Div.)-cum-Spl. Judge, Elected MP/MLA, Daltonganj.
41. Mr. Manoj Kumar, Railway Judicial Magistrate, Daltonganj.
42. Miss Rashmi Agrawal, S.D.J.M. Deoghar.
43. Miss Babita Mittal, J.M.-cum-P.M. (J.J.Board), Deoghar.

44. Miss Sandhya Prasad, Judicial Magistrate, Deoghar.
45. Miss Sushila Hansda, S.D.J.M., Madhupur (Deoghar).
46. Mr. Julian Anand Toppo, Railway Judicial Magistrate, Madhupur (Deoghar).
47. Miss Punam Kumari, Civil Judge (Jr Div.)-cum-J.M., Dhanbad.
48. Miss Pratima Oraon, Civil Judge (Jr Div.)-cum-J.M., Dhanbad.
49. Mr Bijai Kumar Yadav, J.M.-cum-Judge I/c-cum-P.M. (J.J.Board), Dumka.
50. Mr. Jitendra Ram, S.D.J.M.-cum-Spl. Judge, Elected MP/MLA, Dumka.
51. Mr. Ashish Agarwal, Judge I/c-cum-J.M., Giridih.
52. Mr. Edith Horo, Civil Judge (Jr Div.)-cum-J.M., Giridih.
53. Mr. Kishore Kumar, J.M.-cum-P.M. (J.J.Board), Godda.
54. Mr. Pranav Kumar, Judge I/c-cum-J.M.-cum-P.M. (J.J.Board), Gumla.
55. Miss Sumeeta Shweta Minz, J.M.-cum-P.M. (J.J.Board), Hazaribagh.
56. Miss Reema Kumari, Civil Judge (Jr Div.)-cum-J.M., Hazaribagh.
57. Miss Kanchan Kumari, J.M.-cum-P.M. (J.J.Board), Jamshedpur.
58. Miss Supriya Rani Tigga, Civil Judge (Jr Div.)-cum-J.M., Jamshedpur.

Sub: - Nomination to attend two days Webinar on Refresher Training Programme for Civil Judge (Jr. Div.) in Criminal Trial with CIS Training (R-7) **Civil Judge (Jr. Div.) One third of the cadre, (1st Batch) scheduled to be held on 25th and 26th June, 2022.**

Sir / Madam,

With reference to the above noted subject, I am directed to inform that the Court has been pleased to nominate you to attend the two days Webinar on Refresher Training Programme for Civil Judge (Jr. Div.) in Criminal Trial with CIS Training (R-7) **Civil Judge (Jr. Div.) One third of the cadre, (1st Batch) scheduled to be held on 25th and 26th June, 2022.**

- **The topics proposed to be covered are:-**
- Cognizance unde Section 190 Cr.P.C. & under Section & under Section 204 Cr. P.C. and propriety of Multiple F.I.R. Discussion of Cr. M.P. No. 2744/2013 (Amresh Kumar Dhiraj Vs. State of Jharkhand & Cr. Appeal (D.B.) No. 969/2018 (Arun Bara Vs. State of Jharkhand).
- Procedure relating to Framing of Charges with specific reference to Section 34, 109, 120B and 149 of IPC, joinder and non-joinder of charges and alteration of charge. Effect of non-framing of charge.
- Precautions and practice in issuance of process under 82 & 83 Cr. P.C. Absconding of accused persons and its effect on trial with respect to Section 174A Vs. I.P.C. Discussion on Cr. M.P. 3879 of 2019 (Shakila Bano @ Shakila Khatoon V. State of Jharkhand), Cr. M.P. No. 3060/2019 (Kartik Mishra Vs. State of Jharkhand).
- Cr. Appeal (D.B) No. 309/2013 with Cr. Appeal (D.B) No. 264/2012 (Gorakh Gope Vs. State of Jharkhand with Mohan Gope Vs. State of Jharkhand) Cr. M.P. No. 1060/19 (Shiv Kumar Thakur Vs. State of Jharkhand).
- Recording of statements under section 313 Cr. P.C. based on circumstantial evidence, documentary evidence conspiracy cases. Discussion on Cr. Appeal (D.B) No.989/2019 (Shyam Chand Sahu Vs. State of Jharkhand), Cr. Appeal (D.B) No.991/19 (Sanju Mandal Vs. State of Jharkhand), Cr. Appeal (.B.) No. 1149/2019 (Akhtar Karu Mian Vs. State of Jharkhand).

- Appreciation of evidence including Electronic evidence.
- Domestic Violence Act its applicability with respect to male victim also.
- Release of properties in Criminal cases. Discussion on M.A.No. 304/2020 Ram Shila Devi & Ors. Vs. Puran Chandra Swangi).
- Break Sentencing, applicability of proportion of offenders Act and victim compensation.

The protocol of connectivity in the said training is given below as mentioned:-

- The officers must use their laptops and earphones provided by the e-committee to void sound echo.
- Login time is 9.45 A.M. to 10.00 A.M. beyond this time, login would not be allowed.
- Participants are requested to keep themselves logged in even during the break.
- Participants are requested to keep themselves on mute during the entire session and further use chat box for raising queries.
- Video shall be kept on throughout the sessions except break time. This is mandatory for considering participants participation in the Source.
- In case of internet connectivity issue or any other issue, the trainee shall join the training programme from Civil Court Conference room.

You are, therefore, directed to attend the aforesaid Webinar on the dates as mentioned above.

Accordingly, you are accorded necessary permission to attend the aforesaid Webinar. No individual request seeking permission to attend the Webinar will be entertained.

The Joining instructions & link to join Webinar shall be sent to you by the Academy subsequently.

Yours sincerely,

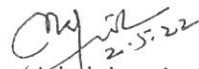
Sd/- **Nikesh Kumar Sinha**

Registrar (Administration)

Memo No. 1585 /Apptt.

Dated, Ranchi, the 02/05/2022

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter No. 1522/JAJ dated 07.04.2022/ All the Principal District & Sessions Judges of the State of Jharkhand including the Judicial Commissioner, Ranchi / the Member Secretary, JHALSA / the C.P.C., e-Courts Project, High Court of Jharkhand, Ranchi for information and getting uploaded the letter on the Court's website.


Registrar (Administration)